

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 4625/2018

New Delhi this the 21th November, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Sh. Rajender Kumar Bajaj
(DOB 30.06.1962) More than 56 Years.
S/o Late Sh. Jagannath Bajaj.
H. No. 282, New Layalpur Colony,
Krishna Nagar, Delhi- 110051
Retired from the post of Driver
On 30.06.2017, Bedge No. 19671
& Pay Token No. 57703
Group- C

.....Applicant

(By Advocate: Sh. Ashok Kumar)

VERSUS

1. Hon'ble Lt. Governor
Raj Niwas,
Raj Niwas Marg,
Delhi- 110054
2. Govt. of NCT of Delhi
Through its Hon'ble Chief Secretary
Delhi Sectt. I. P. Estate
New Delhi
3. Chairman-cum-Managing Director
Delhi Transport Corporation
I.P. Estate, New Delhi.
4. Depot Manager
Yamuna Vihar Depot.
Delhi- 110053

.....Respondents

(By Advocate: Sh. Jagdish, Deptt. Representative)

ORDER (ORAL)

The applicant was driver in the respondent organisation DTC, to whom excessive TA was paid. On account of this, recovery of Rs. 1,00,625/- accrued. Due to this, retiral benefit of the applicant was not paid. Sh. Jagdish, TTC, departmental representative appeared today and filed a reply of behalf of Depot Manager Delhi Transport Corporation, stating that the recovery amount of Rs. 1,00,625/- will be released to the applicant shortly. In light of this, nothing remains in this OA, hence OA is dismissed as having become infructuos. No order as to costs.

**(Aradhana Johri)
Member (A)**

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